

15.37 hrs.

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

## Fourth Report

[English]

SHRI KIRPAL SINGH (Amritsar): I beg to move:

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th May, 1990."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th May, 1990."

*The motion was adopted*

15.38 hrs.

## EMPLOYMENT BILL \*

SHRI ANADI CHARAN DAS (Jajpur): I beg to move for leave to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide for their welfare.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for employment to all adult citizens by engaging them in nation building activities and to provide

for their welfare."

*The Motion was adopted*

SHRI ANADI CHARAN DAS: I introduce the Bill.

15.39 hrs.

BUILDING AND CONSTRUCTION  
WORKERS (CONDITIONS OF EMPLOY-  
MENT) BILL \*

SHRI SATYAGOPAL MISHRA (Tamluk): I beg to move for leave to introduce a Bill to protect building and construction workers and to provide for their minimum wages, security of job, and such other health and welfare measures for them as are provided for in various labour and industrial laws in force in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to protect building and construction workers and to provide for their minimum wages, security of job, and such other health and welfare measures for them as are provided for in various labour and industrial laws in force in India."

*The motion was adopted*

SHRI SATYAGOPAL MISHRA: I introduce\*\* the Bill.

15.40 hrs.

CONSTITUTION (SCHEDULED TRIBES)  
ORDER (AMENDMENT) BILL \*

## (Amendments of the Schedule)

[Translation]

SHRI UTTAMRAO PATIL (Yavatmal): Sir, I beg to move for leave to introduce a Bill

\*Published in Gazette of India Extraordinary, Part II, Section 2 dated 11.5.90

\*\*Introduced with the recommendation of the President.